

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36 Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Ref: Petition No. 110/TT/2014

Date: 20.5.2015

To

The Deputy General Manager
Power Grid Corporation of India Limited
SAUDAMINI, Plot No. 2
Sector-29, Gurgaon-122001

Subject: Determination of transmission tariff from DOCO to 31.03.2019 for Establishment of 2x315 400/220 kV GIS S/S at Kala in UT of D&NH & LILO on one circuit of 400 kV D/C Vapi – Navi Mumbai Transmission Line at Kala S/S (Multi-circuit tower) (Interim Contingency Arrangement), under Transmission System for establishment of 400/220 kV GIS Substation at Kala in UT D&NH in Western Region

Sir,

With reference to petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 10.7.2015:-

- i) As per Table under Para 7.1, the apportioned approved cost for the asset covered in the instant petition is ₹18193.05 lakh whereas as per Form-5 B, apportioned approved cost for the same works out to ₹17529.67 Lakh. Clarify the reasons for discrepancy.
- ii) Furnish element wise (i.e. Land, building and civil work, TL, S/S etc.) and year wise actual capital expenditure incurred along with the un-discharge liability corresponding to the elements of the asset, duly certified by the Auditor.
- iii) Reasons for not apportioning IDC and IEDC to PLCC.
- iv) As per Form-13, total capital cost up to COD for TL, S/S and PLCC works out to ₹15851.73 lakh (including IDC & IEDC) whereas as per Auditor's certificate dated 27.4.2014, capital cost claimed as on COD is ₹13413.42 lakh for all the elements (i.e. Land, Building & civil work, Transmission Line, S/S and PLCC). Submit the reasons for the variation.
- v) Reconcile the capital cost furnished in Form-13 with the cost as shown in auditor's certificate for the purpose of determination of admissible initial spares.
- vi) Treatment of other incomes as on COD.

- vii) Detailed breakup and basis of IDC and IEDC allocated among the elements (i.e. Building, civil work, Sub-station, Transmission Line, PLCC and etc.) of the respective assets covered in the instant petition.
- viii) Period wise and loan wise computation of interest during construction on cash basis along with editable soft copy in Excel format with links for the asset for the following periods:-
 - (i) From the date of infusion of debt fund up to Scheduled Date of Commercial Operation (SCOD) as per Regulation 11 (A) (1) of Tariff Regulation, 2014.
 - (ii) From SCOD to actual COD.
 - (iii) Whether entire amount pertaining to IDC has been paid prior to COD
- ix) Loan Agreements, supporting documents for date of drawl, interest rate applicable from time to time in case of floating rate of interest, Exchange rate as on date of payment of interest in case of foreign loan, interest payment date, Repayment Schedule and any default in interest payment on loan, if any, provide the details i.e. amount in lieu of default and date of payment and computation of FERV, if any, relating to ADB loan and SBI loan.
- x) Whether entire amount of IEDC has been paid prior to COD? Furnish month wise details of IEDC paid on cash basis (i.e. from zero date to SCOD and from SCOD to COD) along with the liquidated damages recovered or recoverable.
- xi) Submit the funding of apportioned approved cost in Form-6. Submit amount of opening gross block (as on COD) as per Form-4A "Statement of Capital Cost" as per Books of Accounts (Accrual Basis) for the asset and indicate the un-discharged liabilities included in the gross block. Submit Form-9, Form-9A, Form-9B, Form-12 and Form-15.
- xii) The working of effective Tax on Return on Equity as per Regulation 25 while arriving at tariff in the petition. The details of Deferred Tax Liability and its treatment for the period 2014.
- xiii) Whether entire capital expenditure pertaining to initial spares is included in the cost of respective element up to COD? Clarify whether entire liability pertaining to initial spares has been discharged as on COD, if no, year wise detail of discharging of the same.

Yours faithfully,

sd/-
(V. Sreenivas)
Deputy Chief (Legal)